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S.S.Das Vrs. UOI

Admission Sl. No. 1

O.A. No. 260/0082 of 2014

Order dated: 01.05.2014

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)

HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Heard Mr. B.K.Mohapatra, Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for Respondent-Railways, on whom a copy of this O.A. has already been served.

Applicant in this O.A. has prayed to quash the order dated 04.07.2013 under Annexure-A/8, which is the list ^{of} the employees who have been granted the benefits of MACP, and the order dated 10.12.2013 under Annexure-A/10, which is the information obtained under RTI. He has further prayed in this O.A. to direct the Respondents to transfer the services of the applicant from Khurda Road to Bhubaneswar and extend the benefits of financial upgradation under the MACP Scheme.

After hearing in extenso, Mr. T.Rath, Ld. Standing Counsel for the Railways, at the outset, vehemently opposed the very maintainability of the O.A. by stating that the applicant has prayed to quash Annexure-A/8 which cannot be accepted due to non-joinder of parties. Secondly, he brought to our notice Annexure-A/10, which is the

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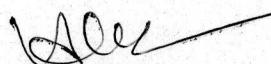
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information provided to the applicant under RTI Act. We are in
agreement with the submission of Mr. T. Rath.

On being confronted with the above questions, Mr.
Mohapatra, Ld. Counsel for the applicant, begs to withdraw this O.A.
Prayer is allowed.

Accordingly, the O.A. is disposed of being withdrawn.


MEMBER(Admn.)


MEMBER(Judl.)

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